



ITEM NO.10

COURT NO.3

SECTION II-C

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 1028/2024

(Arising out of impugned final judgment and order dated 30-12-2023 in BA No. 146/2023 passed by the High Court of Jammu & Kashmir and Ladakh at Jammu)

ARJUN KATTAL

Petitioner(s)

VERSUS

THE STATE OF JAMMU AND KASHMIR

Respondent(s)

(IA No.18030/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 26-02-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE B.R. GAVAI  
HON'BLE MR. JUSTICE RAJESH BINDAL  
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) Mr. Ranjeet Kumar, Adv.  
Mr. Simanta Kumar, Adv.  
Mr. Bipin Kumar Jha, Adv.  
Mr. Mithlesh Kumar, Adv.  
Mrs. Jaya Kiran, Adv.  
Ms. Jyoti Singh, Adv.  
Dr. Pratap Singh Nerwal, AOR

For Respondent(s) Mr. Parth Awasthi, Adv.  
Mr. Pashupati Nath Razdan, Adv.  
Maitreye Jagat Joshi, Adv.  
Astik Gupta, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

1. As the matter is pending before the High Court since May, 2023, vide our order dated 30.01.2024, we had requested the High Court to consider the matter expeditiously. Today, we are informed

that when the matter was listed on 23.02.2024 it was shown at S.No.133 and the matter could not be taken up since the Court could reach up to item no.24.

2. In that view of the matter, we are inclined to entertain the petition directly, in spite of pendency of the matter before the High Court.

3. The petitioner has been incarcerated in jail for a period of almost eight years. Taking into consideration this fact and the speed at which the trial is proceeding, we are inclined to grant bail.

4. The petitioner is directed to be released on bail in connection with FIR No.35/2015 dated 28.03.2015 registered with P.S. Domana, District Jammu, to the satisfaction of the Trial Court.

5. The special leave petition is, accordingly, disposed of.

6. Pending application(s), if any, shall stand disposed of.

(NARENDRA PRASAD)  
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)  
COURT MASTER (NSH)